

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 563/GT/2020

Subject : Petition for revision of tariff of Kudgi Super Thermal Power Station Stage-I (2400 MW) for the period from 31.7.2017 to 31.3.2019 after truing up exercise.

Petition No. 29/GT/2021

Subject : Petition for approval of tariff of Kudgi Super Thermal Power Station Stage- I (2400 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : Andhra Pradesh Eastern Power Distribution Company Limited & 11 Others

Date of Hearing : **25.5.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties present : Mr. Shri Venkatesh, Advocate, NTPC
Mr. Ashutosh K. Srivastava, Advocate, NTPC
Mr. Anand Pandey, NTPC
Mr. Patanjali Dixit, NTPC
Mr. Vinodh B. Kanna, Advocate, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Mr. R. Alamelu, TANGEDCO

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that Petition No. 563/GT/2020 has been filed truing up of tariff of Kudgi Super Thermal Power Station Stage-I (2400 MW) (in short 'the generating station') for the period from 31.7.2017 to 31.3.2019 in terms of the 2014 Tariff Regulations and Petition No. 29/GT/2021 has been filed for approval of tariff of the generating station for the period from 1.4.2019 to 31.3.2024 in terms of the 2019 Tariff Regulations. The learned counsel further submitted that the generating station had achieved commercial operation on 15.9.2018 and therefore the cut-off date is 31.3.2021. He also submitted that the Commission may grant liberty to the Petitioner to file affidavit in Petition No.



563/GT/2020 seeking extension of the cut-off date of the generating station. The learned counsel further submitted that the Petitioner may be granted time to file its rejoinder to the reply filed by the Respondent KSEB.

3. The learned counsel for Respondent, Karnataka ESCOMs sought six weeks' time to file their reply in both the petitions. The learned counsel for the Respondent TANGEDCO sought time to file its reply in Petition No.29/GT/2021.

4. At the request of the parties, the Commission adjourned the hearing. The Petitioner is granted liberty to file affidavit seeking extension of cut-off date of the generating station on or before 19.6.2021, with advance copy to the Respondents. The Respondents are directed to file their replies in these petitions, by 12.7.2021, with advance copy to the Petitioner, who shall file its rejoinder by 21.7.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted.

5. These petitions shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

